

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 6230 of 2015

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Dilip Khalkho & Others	Petitioners
Versus			
State of Jharkhand & Others	Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioners	: Mr. Rahul Kumar Gupta, Advocate. Mr. Achinto Sen, Advocate.
For the Respondent Nos. 2 to 5	: Mr. Satish Kr. Keshri, Advocate.
For the Intervener	: Mr. Niranjana Kumar, Advocate.

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10/06.09.2021.

The present writ petition has been listed today on the basis of mention slip filed by learned counsel for the Intervener, Mr. Niranjana Kumar.

Intervention Application vide I.A. No. 4232/2016 has been filed to array the intervener, Charwa Oraon, son of Late Temba Oraon, resident of Village – Mandar, P.O. & P.S. - Mandar, District – Ranchi, Jharkhand as a party respondent in the writ petition.

Learned counsel, Mr. Niranjana Kumar has submitted that vide order dated 09.08.2016, petitioner was granted two weeks' time to file rejoinder to the interlocutory application bearing I.A. No. 4232/2016, but till date, rejoinder to the interlocutory application has not been filed.

Learned counsel for the respondent nos. 2 to 5, Mr. Satish Kumar Keshri has submitted that during pendency of the writ petition, respondent nos. 3 & 6 namely, Albert Khalkho and Laxamn Oraon respectively have died, but their legal heirs have not been substituted, though information regarding death of respondent no. 3 and the names of his legal heirs have already been given vide I.A. No. 1556/2020.

Learned counsel for the respondent nos. 2 to 5, Mr. Satish Kumar Keshri has submitted that he will file another application informing about date of death of respondent no. 6 and name of his legal heirs within a period of one week.

Learned counsel for the petitioners, Mr. Rahul Kumar Gupta assisted by learned counsel, Mr. Achinto Sen has prayed for two

weeks time so as to file rejoinder to the intervention application as well as to the substitution petition, pursuant to the information given by learned counsel for the respondent nos. 2 to 5.

Learned counsel for the petitioners has submitted that I.A. No. 1491/2016 has been preferred for amendment in the writ petition.

Considering the same, the intervention application and substitution matter will be heard first and thereafter amendment application shall be take up.

Put up this case after two weeks.

However, if the rejoinder to the Intervention application has not been filed within two weeks, the same shall only be accepted thereafter with cost of Rs. 5,000/- and if the rejoinder to the Intervention application has not filed, it shall be presumed that petitioners are not opposing the prayer for Intervention.

Let the name of learned counsel, Mr. Niranjana Kumar be reflected in the cause list in the respondent column as counsel for the Intervener.

(Kailash Prasad Deo, J.)

Sunil/-